COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 220 OF 2015

Dated: 21st April, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

M/s. Tata Sponge Iron Ltd. …. Appellant (s)
Versus
Odisha Electricity Regulatory Commission & Ors. .... Respondent (s)

Counsel for the Appellant(s) : Mr. R.M. Patnaik

Counsel for the Respondent(s) : Mr. G.Umapathy
Mr. Rutwik Panda
Ms. Anshu Malik for R.1

Mr. R.K. Mehta
Mr. Abhishek Upadhyay for R.2 & 3

Mr. R.B. Sharma for R.4 & 5

ORDER

Learned counsel for the State Commission states that he will be filing reply today. He may do so after serving copy on the other side.

Learned counsel for Respondent No. 3 seeks two weeks time to file reply. He may file the same on or before 05.05.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 20.05.2016 after serving copy on the other side.

List the matter on ***25.05.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson